

IN THE HIGH COURT OF JHARKHAND AT RANCHI
First Appeal No. 171 of 2019

Smt. Rachna --- --- Appellant
Versus
LT. Commander Satyakirti --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant: Ms. Shilpi Sandil, Advocate
For the Respondent: Mr. Ajit Kumar & Mr. Manoj Kr. Ram, Advocates

06 / 09.09.2021 It appears from the submissions of learned counsel for the Respondent that the Respondent has made deposit of demand draft of Rs. 25.00 lakhs dated 07.06.2019 as permanent alimony in the Family Court, Ranchi on 15.06.2019 and the appellant had also married on 19.04.2019.

2. Upon hearing the learned counsel for the appellant-wife who is aggrieved by the decree of divorce and learned counsel representing the Respondent, we are of the view that the parties should join the proceedings on-line on the next date to see if the issue can be resolved amicably. Learned counsel for both the parties are agreeable to the proposal.

3. In those circumstances, let the lower court records of Original Suit No. 355/2014 be summoned from the Court of learned Principal Judge, Family Court, Ranchi by the next date. Office should ensure that the lower court records including the demand draft, if any submitted by the plaintiff / Respondent, are received at least two days before the next date of hearing.

4. Let the case be listed on 21.09.2021. Parties should appear on that date. Let suitable link be supplied to the parties.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/